NATIONAL COMPANY LAW TRIBUNAL **GUWAHATI BENCH**

TP No.21/2016 (CP No.188/2015)

Under Section 397/398 of the Companies Act, 1956

In the matter of:

Rupak Mahanta

... Petitioner

-Versus-

Vivik Cylinder Pvt. Ltd. & Ors. ... Respondents

Date of Order: 27th July 2017

Coram:

Hon'ble Mr Justice P K Saikia, Member(J)

For the petitioners:

Mr P.K. Roy Choudhury, Advocate

Mr A. Bhattacharjee, Advocate

Mr S. Bose, CA

For the respondents:

None present.

ORDER

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Mr P.K. Roy Choudhury, learned Advocate for the petitioner is present. The petitioner, Mr R. Mahanta and Mr S. Bose, CA appointed by the petitioner are also present.

- 2. By letter dated 20.07.2017, Mr S. Bose, CA appointed by the petitioner informed that the following documents were required to be supplied by the respondents:
 - i) Tally for 2015-16 and 2016-17 and for the period from 01.04.2017 to 17.07.2017,
 - ii) Bills given to IOC for 2 years and the Agreement with IOC, and

- iii) Explanation as to why wages have gone up by 8.3% when sales have gone up by only 8%.
- 4. Accordingly, this Tribunal, by its order dated 24.07.2017, fixed the matter today i.e. 27.07.2017, for hearing the parties on the issue relating to supplying of the aforementioned documents by the respondents to the petitioner as sought for by the CA for the petitioner.
- 5. However, by their email dated 25.07.2017, the respondents have informed that since the respondents as well as their engaged Advocates and Auditors are presently out of station, they are not in a position to appear before the Tribunal today and, therefore, they pray for extension of time.
- Such a prayer was objected to by Mr P.K. Roy Choudhury, learned Advocate for the petitioner, stating that in disposing of the present appeal after the final order of this Tribunal, enormous delay has already occurred and further granting of time would only delay the matter more and more and for that reason, the very purpose of initiating the present proceeding in which the final order was rendered on 07.04.2017 would get totally frustrated.
- 7. However, considering the prayer made by the respondents, I am of the opinion that in the interest of justice, some accommodation needs to be given to the respondents to furnish the documents sought for by the CA of the petitioner.
- 8. Resultantly, this matter is posted on 04.08.2017 as prayed for by the respondents.
- 9. Here, I make it clear that in the event of failure of the respondents to appear before this Tribunal on the next date, the matter would be viewed seriously.
- 10. A copy of this order be furnished to the respondents by email.

Member (Judicial)
National Company Law Tribunal,
Guwahati Bench, Guwahati.

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